

(a) whether Government are aware that the public sector pharmaceutical companies continue to suffer heavy losses ;

(b) if so, the details thereof ;

(d) the reasons for the losses ; and

(d) the concrete steps taken or proposed to be taken to improve the functioning of these companies ?

THE MINISTER OF CHEMICALS AND FERTILIZERS AND INDUSTRY AND COMPANY AFFAIRS (SHRI VEERENDRA PATIL) : (a) and (b) : The year-wise losses of the public sector drug companies for the last three years are as under :—

(Rs. in lakhs)

	1981-82	1982-83	1983-84
Indian Drugs and Pharmaceuticals Limited	2744	2401	1943
Hindustan Antibiotics Limited	569	+ 24 (Profit)	171
Bengal Chemicals and Pharmaceuticals Limited	210	175	320
Bengal Immunity Limited	231	339	368
Smith Stanistreet Pharmaceuticals Limited	36	27	12

(c) Losses of the public sector drug companies are due to various factors such as technological problems, higher cost of production from basic stage and the product mix predominantly comprising Category I & II bulk drugs and formulations with low mark-up.

(d) Remedial Steps such as plugging loopholes in Import Policy which inhibit production and capacity utilisation, ensuring adequate availability of working capital, critical raw materials and attempts to upgrade technology are being taken.

Coal Based Fertilizer Plant at Korba M.P.

543. SHRI MOOL CHAND DAGA :
SHRI A.K. PATEL :
SHRI C. JANGA REDDY :

Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state :

(a) whether the Fertiliser Corporation of India had decided to set up a plant to manufacture coal-based fertilisers at Korba in Madhya Pradesh as back as 1960 and foundation of the same was laid in April, 1973 ;

(b) if so, the latest position of the plant ;

(c) when it is expected to resume production ;

(d) the total amount spent so far on the plant indicating expenditure incurred on machinery imported, building, staff and office ; and

(e) whether the causes of delay have been investigated and responsibility fixed for causing losses ?

(d) The necessary details are given as under :—

1. Machinery and equipment imported	—	Rs. 13.44 crores
2. Building	—	Rs. 0.61 crores
3. Staff & Office	—	Rs. 4.15 crores
TOTAL		Rs. 18.20 crores

(e) : In view of reply against (d) and (c) above, this does not arise.

**Disconnection of Telephones by
Telephones Department**

544. SHRI MOOL CHAND DAGA : Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether the working of Telephones Department in respect of disconnection of telephones has been streamlined after reviewing the Telegraph Rules, 1951, particularly Rules 420 and 421, to avoid harassment to the public ;

(b) if not, the reasons therefor ;

(c) the number of cases where the telephone connections were disconnected during 1983-84 and upto December, 1984 under General Manager, Telephones, New Delhi and the number of cases where telephone connections were restored during the same period; and

THE MINISTER OF CHEMICALS AND FERTILIZERS AND INDUSTRY AND COMPANY AFFAIRS (SHRI VEERENDRA PATIL) : (a) Yes, Sir.

(b) and (c) : The implementation of the project was held in abeyance due to resource constraints. The revival of the plant will be considered after the production at the other two coal-based fertilizer plants at Talcher in Orissa and Ramagundam in Andhra Pradesh stabilises.

(d) the number of cases where the Department was at fault and the action taken against the delinquent officials ?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI RAM NIWAS MIR-DHA) : (a) and (b): The policy on provisions of Indian Telegraph Rules 1951 is kept under constant Review. Rules 420 and 421 provide for disconnection of a telephone due to default of the subscriber on insolvency or breach of or failure to observe and comply with any of the rules thereunder. A notice in writing of not less than 7 Days except in emergent cases given to the subscriber and any representation made by him in reply to the same is considered by the Telegraph authority before any action is taken to disconnect the telephone. Provision of arbitration also exists in case of any dispute. There are therefore adequate safeguards against any harassment to the subscriber.

(c) The number of telephones disconnects under misuse during